IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

REVIEW PETITION (CRL.) NOS.530-531/2023

IN

CRIMINAL APPEAL NOS. 3352- 3353/2023

MANISH SISODIA		PETITIONER(S)
VERSUS		
CENTRAL BUREAU OF INVESTIGATION ETC.		RESPONDENT(S)
ORDER		
Prayer for oral hearing of	the re	eview petitions is
rejected.		
We have carefully perused the	e review	petitions as also
the grounds in support thereof. In our	opinion,	no case for review
of the judgment dated 30.10.2023 is made	out.	
The review petitions are, acco	rdingly,	dismissed.
Pending application(s), if any	, shall	stand disposed of.
		J. (SANJIV KHANNA)
NEW DELHI; DECEMBER 13, 2023.		(S.V.N. BHATTI)

ITEM NO.1001 SECTION II-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

R.P.(Crl.) No. 530-531/2023 in Crl.A. No. 3352/2023 & Crl.A. No. 3353/2023

(Arising out of impugned final judgment and order dated 30-10-2023 in Crl.A. Nos. 3352-3353/2023 passed by the Supreme Court of India)

MANISH SISODIA Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(IA No. 243861/2023 - ORAL HEARING
IA No. 243854/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date: 13-12-2023 These matters were circulated today.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MR. JUSTICE S.V.N. BHATTI

By Circulation

UPON perusing papers, the Court made the following O R D E R

Prayer for oral hearing of the review petitions is rejected.

The review petitions are dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY) (R.S. NARAYANAN)
COURT MASTER (SH) ASSISTANT REGISTRAR
(Signed order is placed on the file)